

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-222
88/241-242/ND/2019

IN THE MATTER OF:

M/s. Jain Floriculture Ltd.

Vs.

M/s. Aries Travels Pvt. Ltd. & Ors.

....APPLICANT

....RESPONDENT

SECTION

U/s 241-242

Order delivered on 18.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

For the Intervener

: Mr. Arun Khatri, Ms. Kriti Krishna, Advocates

: Mr. RK Gupta, Ms. Swaralipi Deb Roy, Advocates

:

ORDER

Counsel for both the sides are present. As seen from the order dated 30th October 2019 it has been recorded on the information of the Court Officer that Advocate Mr. Arun Khatri has taken the date in the morning shift. Whereas the Counsel present before the Court has mentioned the matter at the closing hours of the Court and the order was passed by the Bench. The Court Officer was summoned and asked to verify as to whether Mr. Arun Khatri in the morning hours has taken the adjournment and she was asked to recognize the face of Advocate Mr. Arun Khatri. She stated that she is not able to recognize Advocate Mr. Arun Khatri. It is noted that there happened some error on the part of the Court Officer in making statement with regard to taking date by Advocate Mr. Arun Khatri. Therefore, to that extent the order dated 30.10.2019 stands rectified, ~~that~~ i.e. in the morning hours Advocate Mr. Arun Khatri did not take the date. μ

The Counsel for the Respondent submitted that he has not received Volume-V of the petition. The Counsel for the petitioner is directed to provide the copy of the same. Further, the counsel for the petitioner submitted that an interim prayer is made for appointment of the Administrator. However, till date the counsel for Respondents has not filed the reply. Therefore, on receiving the

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copy of the Volume-V of the petition, the counsel for Respondent is directed to file reply within four weeks and rejoinder, if any shall be file by the petitioner thereafter.

List on 5th May 2020.


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

UPASANA

88/241-242/ND/2019